

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 103
Appeal No. 72/252/ND/2024

IN THE MATTER OF:

Adhbhut Realtors Private Limited	...	Appellant
Versus		
Registrar Of Companies Nct Delhi And Haryana	...	Respondent

Under Section 252(3) of the Companies Act, 2013.

Order delivered on 07.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant : Mr. Awnish Kumar Deepu, Adv.
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Appeal No. 72/252/ND/2024

This is an appeal filed by the Appellant under Section 252(3) of the Companies Act, 2013. Mr. Awnish Kumar, Learned Counsel for the appellant is present physically. We have heard the submissions made by Learned Counsel for the appellant. Issue notice to the respondents, returnable by **02.07.2024**. The appellant is directed to serve notice to the respondents through all modes i.e. speed post, registered post, e-mail and courier etc. and the affidavit of service be filed within one week. Reply on behalf of the respondents be filed within three weeks on receipt of notice, with advance copy to the other side. Rejoinder, if any, be filed within one week. Let this matter be posted to 02.07.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)